

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

Appeal no. 177, 178, 182, 183, 186, 187 of 2013

Dated : 19th December, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal no. 177 of 2013

**The Chief Financial Controller/Revenue, TNEB ...Appellant(s)
Versus
M/s Best Cotton Mills & Anr. ...Respondent(s)**

Appeal no. 178 of 2013

**The Chief Financial Controller/Revenue, TNEB ...Appellant(s)
Versus
M/s Spictex Cotton Mills & Anr. ...Respondent(s)**

Appeal no. 182 of 2013

**The Chief Financial Controller/Revenue, TNEB ...Appellant(s)
Versus
Super Sales India Ltd.Respondent(s)**

Appeal no. 183 of 2013

**The Chief Financial Controller/Revenue, TNEB ...Appellant(s)
Versus
M/s Aswin Textiles (P) Ltd. & Anr. ...Respondent(s)**

Appeal no. 186 of 2013

**The Chief Financial Controller/Revenue, TNEB ...Appellant(s)
Versus
Bannari Amman Spinning Mills Ltd. & Anr. ...Respondent(s)**

Appeal no. 187 of 2013

The Chief Financial Controller/Revenue, TNEB ...Appellant(s)

Versus

Bannari Amman Spinning Mills Ltd. & Anr. ...Respondent(s)

Counsel for the Appellant(s): Mr. P.H. Arvindh Pandian, Sr. Adv.
Mr. C.V. Shailandhran
Mr. S. Vallinayagam

Counsel for the Respondent(s): Mr. S.P. Parthasarathy
Mr. R.S. Pandyaraj

ORDER

We have heard the Learned Counsel for both the parties. The Learned Counsel for the Appellant is directed to file written submissions on or before 8.1.2014 after serving copy on the other side. The Learned Counsel for the Respondent is directed to file written submissions on or before 10.1.2014 after serving copy on the other side.

Post the matter for reporting compliance on **10.1.2014 at Delhi Bench.**

(Rakesh Nath)
Technical Member
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(Justice M. Karpaga Vinayagam)
Chairperson